[Shri P. N. Sapru.] ten months he was without a job and after nearly ten months of waiting he was able to get a job on Rs. 250

per month.

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SHRI BHUPESH GUPTA: Now a person gets Rs. 2,500 because he happens to be the son of a Minister.

SHRI A. D. MANI (Madhya Pradesh); Who is that?

SHRI BHUPESH GUPTA: You know that

THE DEPUTY CHAIRMAN: Let Mr. Sapru continue, Mr. Bhupesh Gupta.

SHRI P. N. SAPRU: Now that young man has had offers of good jobs in England. But his family members wanted that he should stay in the country. They were apprehensive that if he goes to England he will marry an English wife and for all practical purposes he will be separated from them. So these are cases of which we have to take note. But this Bill is not primarily concerned with skilled labour and, therefore. one need not say anything about skilled labour here.

So far as unskilled labour is concerned, the history of emigration of unskilled labour is an unsavoury one. It goes back to the time when our men used to go to South Africa. Malaya and other countries as indentured labour And indentured labour was described bу Gokhale as a form of slavery. It was in fact a form of slavery. The man had to enter into a contract of personal service and if he resiled from the contract he could be criminally proceeded against.

THE DEPUTY CHAIRMAN: You can continue in the afternoon, Mr. Sapru.

Mr. Shah Nawaz Khan.

THE BUDGET (RAILWAYS), 1963-64

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): Madam, I beg to lay on the Table a statement of the estimated receipts and expenditure of the Government of India for the year 1963-64 in respect of Railways.

THE DEPUTY CHAIRMAN: The House stands adjourned till 2:30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, Thus DEPUTY CHAIRMAN in the Chair,

THE INDIAN EMIGRATION (AMENDMENT) BILL, 1963—continued.

SHRI P. N. SAPRU: Madam Deputy Chairman, I was referring to emigration of indentured labour and pointing out that this was denounced as a form of slavery by Mr. Gokhale. Indian labourers went to various places and the reasons for emigration in their case have been stated to be poverty and unemployment. I would add another reason which is perhaps complimentary to them. It was the spirit of adventure which led them to go to some of these places. They were allured in many cases by false promises to go as indentured labourers and finding that conditions were not good in their country they thought that they would have some advantage if they went to a foreign country.

This emigration of Indian labour to foreign countries has created some difficult problems for us. I do not think that the Burmese like Indian labour and they have reason not to do so. After all they think it is their country and their men should have priority over foreigners. I do not think that we are exactly popular

with Ceylon for the reason that the Sinhalese do not like the Tamil worker. The Tamil worker is a parsimonious person-so they say-and the money that he makes or the profits that he makes he sends back home. We went to these places. We are not liked in Malaya. I do not think we are liked in Fiji though we have got quite a number of our men in Fiji. We went to these places as the henchmen of imperialism. We went there to do the job for British colonialists and imperialists. Surely now the time has come for us to review the situation as we found it existing in 1922. There is a good deal of feeling against us in a country which was one thought, free from colour prejudice. Only a few months back, I think a year back, I am not sure of the time exactly. a Bill was passed regarding the immigration coloured Britain. people into It was strongly opposed by both the British Labour and Liberal Parties. It was really a black Bill and it reflected on the fair name of Britain. It was a measure which was not in harmony with the spirit which had animated Britain so far as free immigration of people, whether coloured or white, is concerned. We were not a majority, we were not the principal sinners. The largest number of immigrants in Britain used to be from the West Indies. The problem was created for Britain by the fact that a large number of coloured people were going to Britain. There was scarcity of housing accommodation and some racial conflicts had taken place. Now, I was myself a witness to the scenes that one could see at the passport office when this Immigration Bill was being passed. I happened to go to the passport office in connection with my passport for the Soviet Union and I found a number of people illiterate, most of them in tattered clothes, wanting to go .

Indian Emigration

SHRI T. S. AVINASHILINGAM CHETTIAR (Madras): Which year?

SHRI P. N. SAPRU: Last year. I applied for a passport in June of last year. I must have visited the pass-

port office on the 28th June because my passport bears 28th June as the date on which it was issued and I saw large numbers of people in tattered clothes. A good many of them came from the Punjab and they were going to England by air, for what I do not know. They thought that they would find some heaven on earth in Britain. The fact of the matter is that in their own country they were finding it difficult to make a decent living. Therefore, anything was good them. Their attitude was: Let us try and see if we cannot get something in Britain. We cannot get jobs here. It may be possible for us to do so in Britain.'

Now, the presence of a number of people of this type in Britain and other countries lowers the esteem in which Indians are held or should be held in countries abroad. They are not, I say so without meaning any disrespect to the class from which they spring, the best representatives of Indian culture or civilisation. It is, therefore, desirable that in the interests of preserving our fair name there should be restrictions on free emigration of unskilled labour to foreign countries. People of other countries too migrate to our country, but I think their number is negligible, and we have really no problem of immigrants as distinguished from emigrants.

My friend, Mr. Bhupesh Gupta, said that forging of passports was a favourite pastime. That is a statement which I find rather hard to understand. I think the Protector of Emigrants is a fairly responsible officer. As far as I could see they used to look into these passports carefully, and I think forgery of passports is not a very easy matter, but I will not dogmatise on this question. It may be that with his knowledge of labour conditions he is more right than I am in this matter. Mr. Bhupesh Gupta also said that influential people worked behind this emigration of unskilled workers to foreign countries. There probably he is right because it is difficult to understand how and where these men

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[Shri P. N. Sapru.]

who are going abroad could raise funds to do so.

In the old days we had only one form of travel so far as foreign countries were concerned. I am leaving out Afghanistan and Nepal which are border States, and I am leaving out Tibet which at one time was fortunately an independent country and which we have ceased to recognise as an independent country, it is now a satellite or it is now a part of the Chinese Empire; but so far as Western countries are concerned and so far as the Middle East countries are concerned, the only way in which one could go was by sea. Now air travel has taken the place of sea travel. There are tourist classes in the Airlines, and these tourist classes are full of emigrants wishing to go abroad. It has, therefore, become necessary to include air. My friend, Mr. Chordia -I do not find him here.

SHRIMATI LAKSHMI N MENON: He is not here.

SHRI P. N. SAPRU: He just mentioned to me as I was coming into the House that he had an amendment suggesting that land also should be included. I think that that is a sensible amendment because we want to check emigration which takes place not only through sea but also through land.

SHRI B. RAMAKRISHNA RAO (Andhra Pradesh): And air.

SHRI P. N. SAPRU: Air is there in the Bill but land is not included in the Bill, and therefore I think there is a lot of commonsense behind that amendment.

SHRI RAJENDRA PRATAP SINHA (Bihar): Under the Act all emigration by land is prohibited.

SHRI P. N. SAPRU: Under which Act?

SHRI RAJENDRA PRATAP SINHA: Under the main Act, the Act which

was so ably piloted by your father once in 1922.

SHRI P. N. SAPRU: I have not read the main Act. Perhaps, I took nointerest in the Emigration Bill when it was passed, and I assume that it must have been a good Bill when it was piloted by my father. But 1963 is not 1922. Much water has flowed and between 1922 and 1963 there have been many changes. We were then a colonial country, we are now an independent country.

SHRI RAJENDRA PRATAP SINHA: I beg to submit that the learned father had taken into consideration the points that the learned son is now pleading.

SHRIMATI LAKSHMI N. MENON: Mr. Sapru is not aware of what his father did then.

SHRI P. N. SAPRU: As I said, I had no idea of it. When I was coming into the House, Mr. Chordia spoke to me about it and I thought I would make a mention of it. If it is there, it is there and I have nothing further to say.

SHRIMATI LAKSHMI N. MENON: It is section 30 of the old Act.

SHRI P. N. SAPRU: It is easy to pass good legislation but it is more difficult to administer it properly, and it is, therefore, important that this Bill should be administered in a proper manner. I do not say that our Protector of Emigrants or whatever agency we have for dealing with emigration is not a well-run department, but it is I think necessary to ensure that there is greater efficiency in the running of this department which will have to deal with the question of emigrants abroad.

Mrs. Menon very rightly pointed out that this Bill has no reference to skilled workers.

SHRIMATI LAKSHMI N. MENON: Skilled workers are defined in a particular way. It deals with all workers, skilled and unskilled

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The DEPUTY CHAIRMAN: I think the demarcation was made of talent and skill. Talent was added to skill in professional cases.

SHRI P. N. SAPRU: Now, I hope that the measure will be properly utilised Just before I conclude would say that domestic servants shruld not be allowed as a rule to go. Also it is necessary to be sympathetic so far as the application of a husband is concerned, who wishes to go as an emigrant if his wife is working in a foreign country, and vice versa. The fact of the matter is that our labour is cheap and foreigners take advantage of that fact. If we raise the standards of living in our country, if our labour ceases to be cheap, the inducement for foreigners to take advantage of our labour will cease. It may be that there are organisations which have been built up or which are intended to induce our labour to go out and these organisations make false promises to them. But if you inculcate in labour a sense of greater responsibility, if you make them better educated and if you provide healthier conditions for them, they will be able to stay here and any inducement offered to them will not make any appeal to them if steps are taken elong these lines.

With these general remarks of a general character, I support this Bill.

श्री विमलकुमार मत्रालालजी चौरिड़िया (मध्य प्रदेश) र मानतीया उपसभापित महो-दया, जो बिल प्रस्तुत किया गया है उसके बारे में मैं सबसे पहले यह निवेदन कर दूं कि हमारे जितने भी प्रवासी भारतीय हैं, उन प्रवासी भारतीयों की जैती दुईशा श्राज हो रही हैं वह किसी से श्राज खिया नहीं हैं। पुर्नगाल वालों ने मोजान्विक में श्रीर दूमरे स्थानों पर हमारे भारतीयों के साथ कैसा दराचरण किया, वह काफी दिनों से श्रखबारों में अच्छी तरह से प्रकाशित हो रहा है। वैसे जो उसकी रिपोर्ट है उससे ऐसा लगता है कि हजारों हमारे भारतीय जो दक्षिण ग्रफीका ग्रीर मोजाम्बिक वर्गरह में रहते थे उनको उन्होंने वहां से रवाना होने के लिये. वहां से चले जाने के लिये नो टिस दिया और उनके साय बड़ी ज्यादितयां की गई । उनको उनकी सम्पत्ति, उनका धन, उनकी सामग्री भी लाने का अवसर नहीं दिया गया। यह जरूर है कि हमारी सरकार ने इस बात का प्रयास किया कि हमारे जितने प्रवासी भारतीय हैं वे वहां से कुछ धन ला सकें, वे भ्रानी जायदाद बेच करके उसका मल्य भी ला सकें। मगर जहां तक एग्रीमेंट का सवाल है, वहां तक तो यह बराबर हम्रा भीर उसमे यह तय हम्रा कि २०० पौड के करीब वे वहां से ला सकते थे श्रीर श्रवनी जायदाद बेच करके उसका मृल्य भी ला सकते थे, पर जिनने भी लोग वहां से लौट करके आये, उनका यह कहना है कि ५० पौंड से ग्रधिक उनको लाने नही दिया गया श्रीर उनको अपनी जायदाद बेचने का श्रीर उसका मृत्य लाने का ग्रवसर नहीं दिया गया ।

इतना ही नहीं, उन लोगों को वहां से माने के लिये नोटिस दिया गया कि इतने समय के म्रन्दर मन्दर चले जाम्रो मौर इसी प्रकार जायदाद के सम्बन्ध में भी नोटिसेज दिये गये और इन दोनों चक्करों के बीच में हमारे कई लोग जेलों के सीं बनों में बन्द कर दिये गये । कारण---आने की पैसेज नहीं मिला श्रीर श्रवधि समाप्त हो गई । इतना ही नहीं, जो वहां पर पैदा हुये बच्चे थे उनको पूर्वगीज मान लिया या पूर्व ीज सिटिजेन बना दिया ग्रीर उनके माता पिता को नोटिस दे दिया। इस प्रकार माता पिता को भ्रपने बच्चों से श्रलग किया गया । ऐसी स्रोर भी ज्यादितयां हमारे लोगों के साथ की गई। इसका कारण यह है कि हम जैसा उनके साथ व्यवहार करवाना चाहते हैं ग्रीर यु० ए० ग्रार० के

[श्री विमलकुमार मन्नालालजी चौरडिया] मार्फत उनको जितनी राहत दिलवाना चाहते हैं, उसमें हम सफल नहीं हो पाये। ग्राज भी थह स्थिति है कि हमारे यहां के कई प्रवासी भारतीयों के साथ ज्यादती हो रही है, उनको परेशान किया जा रहा है, उनसे उनकी सारी जायदाद छी री जा रही है और ग्राज तक की उनकी जितनी मेहनत है उससे उनको वंचित िच्या जा रहा है। वैसे ही प्रवासियों की स्थिति लंका, बर्मा, फ़िजी में भी खराब है।

Indian Emigration

में इस पक्ष का हूं, उपसभापति महोदया, कि हमारे भारतवर्ष की जनसंख्या ऋधिक है. षमीन कम है, इसलिये हमें इस बात का प्रयास करना चाहिये कि हमारे अधिक से म्रधिक लोग विदेशों में जा करके बसें, उनके सिटिजेनशिप के राइट लें, श्रीर वहां हमारी संस्कृति का प्रसार करें और सब बातों का फैलाव करें। मगर वह हमारी सरकार करने भेमें सफल नहीं हो पाती इंटरनेशनल लाज की वजह से, अन्तर्राष्ट्रीय परिस्थितियों की वजह - से । ग्राज बहुत से क्षेत्र ऐसे हैं, जैसे ग्रास्ट्रेलिया 🖊 है, जहां जनसंख्या कम है स्रौर भूमि स्रधिक है। किन्त भारतवर्ष में जनसंख्या मधिक है ग्रौर जमीन कम है। ऐसी स्थिति में हमारी सरकार को इस बात का प्रयास करना चाहिये अन्तर्राष्ट्रीय आर्गेनाइजेशंस के माध्यम से कि हमारे यहां के जो लोग बाहर जा करके बसना चाहें, वहां पर खेती करना चाहें या उद्योग करना चाहें, उनको जहां पर जनसंख्या कम हो और भूमि ग्रधिक हो, वहां पर बसने का ग्रवसर प्रदान किया जाना चाहिये। मगर वैसा संभव न होने की वजह से हमको एक कानुन ऐसा जुरूर बनाना पडेगा जिसके माध्यम से हमारे यहां के जितने भी एमिग्रेन्ट्स हैं, बाहर जाने वाले प्रवासी हैं, उनकी सिक्योरिटी हो सके ग्रौर उनके साथ जो ज्यादती हो उससे उनका संरक्षण किया जा सके श्रीर जो घोखा दे कर यहां से ले जाते ै उन पर नियंत्रण किया जा सके। इस लिये यह कानुन लाने की ग्रावश्यकता है।

जहां तक इस कानन का सवाल है, में निवेदन करना चाहता हं कि इसके बारे में जो शासन के द्वारा एक संशोधन दिया गया

"Section 22 of the principal Act shall be omitted."

यह एक बिलकुल अच्छा कदम है। यहां पर डामेस्टिक सर्वेट्स का बहाना बना करके किसी म्रादमी को ले जाया जा सकता था। पहले की धारा २२ इस प्रकार थी:

"Nothing in this Chapter shall apply in any case in which a person engages another to accompany him out of India as his personal domestic servant."

इसमें महिलाएं भी पर्सनल डामेस्टिक सर्वेट्स में जाती थीं ग्रौर पुरुष भी जा सकते थे। इसकी वजह से सारी बातें होती थीं श्रौर बहत सी गडवडियां होती थीं । हमारे भारतीयों को कुछ लाभ मिलने के लालच में बड़ी परेशानी उठानी पड़ती थी । इस लिखे यह प्रसन्नता की बात है कि इस तरह से प्रतिबन्ध लगा करके उनको थोडे से लाभ के कारण जो हानि होने वाली थी, उससे उनको बचाने का प्रयास किया गया है।

हवाई जहाज से जाने वालों के लिये इसमें एक संशोधन लाया गया है । किन्तु जमीन से जाने वालों के लिये मेरा एक निवेदन है, मेरी एक मान्यता है इसमें प्रतिबन्ध नहीं है । ग्रभी मैंने मंत्री महोदया से इसके बारे में पूछा तो उन्होंने बताया कि सेक्शन ३० इसके बारे में है कि जमीन से जो जाने वाले हैं उन पर प्रतिबन्घ लगाया गया है । धारा ३० इस प्रकार है:

"Prohibition of departure by land under an agreement to work for hire in some country beyond the sea .-(1) The departure by land out of India of any person under, or with a view to entering into, an agreement to work for hire, or when

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assisted, otherwise than by a relative, so to depart for the purpose or with the intention of working for hire or engaging in agriculture, in any country beyond the sea, is prohibited.

"(2) Whoever departs, or attempts to depart, by land out of India in contravention of this section, shall be deemed to have committed an offence under sub-section (1) of section 25.

"(3) Whoever causes, or assists, or attempts to cause or assist, any person to depart by land out of India in contravention of this section shall be deemed to have committed an offence under sub-section (2) of section 25."

यह तो एक स्पेसिफिक प्राविजन है ही । मेरा यह निवेदन था कि यह तो बिलकूल एकदम प्रोहिबिट करता है, जमीन से कोई बा ही नहीं सकता । इस लिये हवाई जहाज से जाने वालों के लिये जब ग्राप प्रोटेक्टर भप्वाइंट करेंगे या उनकी सुविधा के लिधे निरीक्षक ग्रप्वाइंट करेंगे, तो क्यों न जो जमीन के द्वारा एग्रीमेंट करके ले जाना चाहते हैं. उसकी व्यवस्था हम इसमें रखें। केवल जमीन से बिलकुल प्रोहिबिट कर दें ग्रौर हवाई बहाज से या पानी के जहाज से कोई ले जाय भौर उसके लिये हम व्यवस्था करे, यह न्याय-संगत नहीं कहा जा सकता। इस लिये मेरा पह निवेदन है कि जितने प्रतिबन्धों के साथ हम कोई स्विधा हवाई जहाज से जाने वालों को या पानी के जहाज से जाने वालों को देना चाहते हैं, उसी तरह की व्यवस्था हमें जमीन से जाने वालों के लिये, बैलगाडी से जाने बालों के लिये, पैदल जाने वालों के लिये भी करनी चाहिये। इस लिये हम ऐसी व्यवस्था करे कि जमीन से जाने वालों पर भी केवल उतने ही प्रतिबन्ध रहें, खैबर दर्रे से जाने वालों पर हम केवल उतनी ही रोक लगायें, ईस्ट पाकिस्तान जाने वालों पर हम उतनी ही रोक लगायें या अन्य मार्गों से जाने वालों पर हम उतनी ही रोक लगायें जितनी पानी के प्रथवा हवा के जहाज से जाने वालों के लिये है? मगर हवाई जहाज से परिमशन ले करके कोई भी जा सके ग्रौर वहां पर प्रोटेक्टर हों ग्रौर सारी बातें हों . . .

THE DEPUTY CHAIRMAN: You will have to continue another day. It is now three of the clock. There is Mr. Krishna Chandra's motion. Mr. Krishna Chandra.

3 P.M.

MOTION RE SEVENTH ANNUAL REPORT OF THE NATIONAL SMALL INDUSTRIES CORPORATION

SHRI KRISHNA CHANDRA (Uttar Pradesh): Madam, I beg to move:

"That the Seventh Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year ended the 31st March, 1962, laid on the Table of the House on the 25th January, 1963, be taken into consideration."

माननीय उपसभापति जी, यह रिपोर्ट जो श्राज हमारे सामने हैं जिस पर हम विचार कर रहे हैं यह बहुत मुख्तसर, बहुत संक्षिप्त रिपोर्ट है । इस रिपोर्ट में श्रिवकांश में इस कार्णोरेशन का एक श्राधिक लेखा जोखा है, उसकी श्राधिक स्थिति क्या है, साल भर की विका में उसमें क्या नफा घाटा हुआ है, वह है । जहां तक इसका ताल्लुक है कि कार्णोरेशन की क्या कारगुजारी है, क्या क्या काम उसने किये हैं, किस तौर तरीके से वह श्रपना काम करती है, इसकी बहुत कम जानकारी इस रिपोर्ट से हमें मिलती है । पहली बात तो मैं यह कहना चाहता हं ।

दूसरी बात यह है कि इस रिपोर्ट में यह बताया गया है कि कापोरिशन के दो प्रकार के काम हैं, एक प्रोमोशनल और दूसरा कामशियल। प्रोमोशनल काम के लिये जिसमें उद्योगों को बढ़ावा दिया जाता है उसके लिये—